

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 408

IA/5437/ND/2023 in IB/572/ND/2022

IN THE MATTER OF:

Akshay Kumar Bhatia	...	Applicant
Versus		
Cue Learn Private Limited	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Krishnendu Datta, Senior Advocate Mr. Anish Aggarwal, Mr. Tejas Aggarwal, Mr. Tejas Chhabra, Mr. Pratik, Advocates
For the Respondent	: Ms. Prithu Garg, Mr. J. S. Narula, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Krishnendu Datta, Learned Senior Counsel for the applicant is present through video-conferencing. Mr. Prithu Garg, Learned Counsel for the respondent is present physically. Heard the reply-arguments on behalf of the respondent. The respondent is permitted to file/upload the compilation of judgments/citations which they would like to rely upon. For rejoinder-arguments, let this matter be posted to 01.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)